

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 71/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis-à-vis USD pursuant to Appellate Tribunal for Electricity's judgment dated 18.1.2019 in Appeal No. 202 of 2016.
- Petitioner : Sasan Power Limited (SPL)
- Respondents : MP Power Management Company Limited (MPPMCL) and Ors.
- Date of Hearing : 30.6.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Parties present : Shri Sajan Poovayya, Sr. Advocate, SPL
Shri Pratibhani Singh Kharola, Advocate, SPL
Shri Vishrov Mukerjee, Advocate, SPL
Shri Abhimanyu Das, SPL
Shri M. G. Ramachandran, Sr. Advocate, Rajasthan and Haryana Utilities, PSPCL
Ms. Poorva Saigal, Advocate, Rajasthan and Haryana Utilities, and PSPCL
Shri Guarav Gupta, Haryana Utilities
Shri Rajeev Srivastava, UPPCL
Ms. Ranjana Roy Gawai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Ms. Sefali Sobti, TPDDL
Shri G. Umapathy, Advocate, MPPMCL

Record of Proceedings

The matter was listed for hearing through video conferencing.



2. Learned counsels for MPPMCL and UPPCL sought permission to file their written submissions in response to the Petitioner`s submissions filed on 29.6.2020.

3. Learned counsel for the Petitioner submitted that arguing senior counsel is engaged before the Appellate Tribunal for Electricity and requested to adjourn the matter. The request for adjournment was not opposed by the learned counsels for the Respondents. Accordingly, the Commission adjourned the matter.

3. The Commission directed MPPMCL and UPPCL to file their written submissions on or before 10.7.2020 with copy to the Petitioner. The due date of filing of written submissions should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Deputy Chief (Law)

